



2026:AHC:51306

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3417 of 2026

Satya Prakash Rai

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bijendra Kumar Mishra
Counsel for Respondent(s)	:	A.S.G.I., Shiv Kumar Pal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Bijendra Kumar Mishra, learned counsel for the writ petitioner and Sri S.K. Pal, learned counsel for the respondents.
2. The case of the writ petitioner is that he was selected on the post of Head Constable in the office of the Railway Protection Force, Varanasi on 31.12.1997 and he assumed charge on 02.09.1998. The writ petitioner was declared medically disabled on 27.09.2024 and kept in medical category BEE-ONE from BEE-TWO. A medical fitness certificate came to be issued on 28.09.2024 and thereafter an order came to be passed on 24.09.2025 in that regard.
3. Prayer in the present petition is for a direction to the respondents to comply with the order dated 24.09.2025 for de-categorization from the post of Head Constable RPF to any suitable post.
4. Sri S.K. Pal, learned counsel for the respondents submits that the claim of the writ petitioner needs adjudication at the first instance by second respondent, Principal Chief Protection Commissioner, Railway Protection Force, Gorakhpur, North Eastern Railway, Gorakhpur.
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Principal Chief Protection Commissioner, Railway Protection Force, Gorakhpur, North Eastern Railway, Gorakhpur by **27.03.2026**. Thereafter, the second

respondent shall decide the claim of the writ petitioner within a period of two months.

6. In case, the second respondent is of the opinion that the matter needs to be decided by some other authority, then the papers be transmitted to the same.

(Vikas Budhwar,J.)

March 12, 2026
Rajesh